

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9497-9510/2016

(Arising out of impugned final judgment and order dated 22-09-2015 in RFA No. 1484/2003 22-09-2015 in RFA No. 1485/2003 22-09-2015 in RFA No. 1486/2003 22-09-2015 in RFA No. 1487/2003 22-09-2015 in RFA No. 2007/2003 22-09-2015 in RFA No. 1489/2003 22-09-2015 in RFA No. 1490/2003 22-09-2015 in RFA No. 2006/2003 22-09-2015 in RFA No. 1090/2013 22-09-2015 in RFA No. 1498/2003 22-09-2015 in RFA No. 2008/2003 19-10-2015 in RFA No. 1488/2009 16-11-2015 in RFA No. 1750/2003 16-11-2015 in RFA No. 3854/2003 passed by the High Court of Punjab & Haryana at Chandigarh)

ARUN KUMAR AND ORS ETC. ETC.

Petitioner(s)

VERSUS

UNION OF INDIA ETC. ETC.

Respondent(s)

WITH SLP(C) No. 9513-9514/2016 (IV-B)

Date : 07-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Ravindra Bana, AOR

Mr. Daya Krishan Sharma, AOR
Ms. Monika Sharma, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Rohit Vats, Adv.For Respondent(s) Mr. Sangram S. Saron, Adv.
Mr. Shree Pal Singh, AORUPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioner, in SLP(C) Nos.9513-14/2016, seeking adjournment on account of personal difficulty of the arguing counsel.

List after two weeks.

(NARENDRA PRASAD)
COURT MASTER (SH)(RENU DIWAN)
ASST. REGISTRAR